

The Gujarat Jan Vishwas (Amendment of Provisions) Act, 2025

Act No. 12 of 2025

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The Gujarat Government Gazette

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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 18th September, 2025 is hereby published for general information.

K. M. LALA,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 12 OF 2025.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 19th September, 2025).

AN ACT

to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and the ease of doing business.

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows: -

1. (1) This Act may be called the Gujarat *Jan Vishwas* (Amendment of Provisions) Act, 2025.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

IV- Ex.-14 14-1

Amendments 2. to Acts.

• The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.

Modification 3. of penalties.

The State Government may modify the amount/rates of penalties provided under various provisions in the enactments mentioned in the Schedule as and when required.

SCHEDULE

(See section 2)

	(See section 2)					
Sr. No.	Year	No.	Short title	Amendments		
(1)	(2)	(3)	(4)	(5)		
1	1962	Guj. 10	The Gujarat Co-operative Societies Act,1961.	(1) In section 23, after sub-section (2), the following sub-section shall be added, namely: - "(3) If any person who makes a declaration referred to in this section which he knows or has reason to believe to be false, the Registrar may by an order in writing impose on him a penalty of an amount not exceeding five thousand rupees.".		
				(2) In section 33, after sub-section (3), the following sub-section shall be added, namely: -		
				"(4) If the officer authorised under sub- section (3) fails to discharge the functions as provided in this section, the Registrar may by an order in writing impose on such officer a penalty of an amount not exceeding five thousand rupees."		
				(3) In section 41A, after sub-section (2), the following sub-section shall be added, namely: -		
				"(3) If the officer authorised under sub- section (2) fails to discharge the functions as provided in the said section, the Registrar may by an order in writing impose on such officer a penalty of an amount not exceeding five thousand rupees."		
				(4) In section 50, after sub-section (2), the following sub-section shall be inserted, namely: -		
				"(2A) If any employer or any director, manager, secretary or other officer or agent acting on behalf of such an employer without sufficient cause, fails to comply with sub-section (2), the Registrar may by an order in writing impose on him a penalty of an amount not exceeding fifty thousand rupees.".		

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(1)	(2)	(3)	(4)	(5)
				(5) In section 75A. after clause (2), the following clause shall be added, namely:-
				"(3) When a committee of a society or a member thereof fails to comply with the provisions of this section, the Registrar may by an order in writing impose on such committee of a society or member a penalty of an amount not exceeding five thousand rupees.".
				(6) In section 77, after sub-section (4), the following sub-section shall be inserted, namely: -
				"(4A) When a committee of a society, or an officer or a member thereof fails to comply with the provisions of subsection (2), (3) or (4), the Registrar may by an order in writing impose on committee of a society, or officer or member a penalty of an amount not exceeding two thousand five hundred rupees.".
				(7) In section 82, after sub-section (4), the following sub-section shall be added, namely: -
				"(5) When a committee of a society or any officer or a member thereof fails without any reasonable excuse to comply with orders made under this section or to give any notice, or to send any return or document, do or allow to be done anything, which the committee, officer or member is by this Act required to give, send, do or allow to be done, the Registrar may by an order in writing impose on such committee of a society or officer or member a penalty of an amount not exceeding twenty-five thousand rupees."
				(8) In section 83, after sub-section (2), the following sub-section shall be added, namely: -
				"(3) When an officer or a committee of a society fails to comply with the order made by the Registrar under this section, the Registrar may by an order in writing impose on such officer or committee of a society a penalty of an

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(1)	(2)	(3)	(4)		(5)
					amount not exceeding ten thousand rupees. Where any officer or a committee of a society continues contravention under this sub-section, he shall be liable to an additional penalty of one thousand rupees for every day during which such contravention continues.".
				(9)	In section 84, after sub-section (4), the following sub-section shall be inserted, namely: -
					"(4A) When an officer, member, agent or servant of a society who has the possession or is responsible for the custody of any such books, etc. referred to in sub-section (4) fails to comply with the requirements of sub-section (4), the Registrar may by an order in writing impose on him a penalty of an amount not exceeding twenty-five thousand rupees."
				(10)	In section 147, clauses (a), (aa), (aaa), (c), (g-i), (h), (k), (l), (n), (n-a) and (o) shall be deleted.
				(11)	In Section 148, clauses (a), (aa), (aaa), (c), (g-i), (h), (k), (l), (n), (n-i) and (o) shall be deleted.
				(12)	After section 148, the following section shall be inserted, namely:-
					"148A: Penalties for irregularities
					(1) When a committee of a society or an officer or member thereof wilfully neglects or refuses to do any act, or to furnish any information required for the purposes of this Act by the Registrar or other person duly authorized by him in writing in this behalf, the Registrar may by an order in writing impose on such committee of a society or officer or member a penalty of an amount not exceeding twenty-five thousand rupees.
					(2) When any person wilfully or without any reasonable excuse disobeys any summons, requisition or lawful written order

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				issued under the provisions of this Act, the Registrar may by an order in writing impose on him a penalty of an amount not exceeding twenty-five thousand rupees.".
				(13) After section 149, the following section shall be inserted, namely:-
				"149A. Composition of offence. –
				(1) In the event of contravention of any provision of the Act or the rules, the State Government may authorise, by notification in the <i>Official Gazette</i> , any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections.
				(2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated."
2	1964	Guj. 20	The Gujarat Agricultural	(1) For section 36, the following section shall be substituted, namely: -
			Produce and Marketing (Promotion and Facilitation) Act, 1963.	 "36. Penalty for contravention of section 6 or 8 (1) Whoever without holding a licence uses any place in a market area for the purchase or sale of any agricultural produce or operates in a market area or any part thereof contravenes the provisions of section 6 or section 8 shall, for the first contravention be liable to pay a penalty of twenty-five thousand rupees and for second contravention with a penalty fifty thousand rupees. (2) For any subsequent contravention of the same nature, he shall be punished on conviction, with imprisonment which may extend to imprisonment of one month and with fine of not less than fifty thousand rupees which may extend to one lakh rupees.

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(1)	(2)	(3)	(4)	(5)
				 (3) If the holder of a licence contravenes any condition of the licence, the Director may impose a penalty of twenty-five thousand rupees.". (2) In section 43, sub section (1) shall be deleted.
				(3) In section 59, in sub section (3), for the words "Any rule made under this Act may provide that any contravention thereof or any of the conditions of any license issued or renewed thereunder shall, on conviction, be punishable with imprisonment which may extend to one month or with fine which may extend to five hundred rupees or both" the words and figures "Any rule made under sections 36, 38, 39, 42, 43, 44, 45, 45(A), 46, 47, 48, 49, 50, 55, 72, 75, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122 and 123 may provide
				that any contravention thereof shall, upon confirmation of the offence by the Director after an inquiry if necessary, be liable to pay a penalty of five-thousand rupees." shall be substituted. (4) In section 43A, for sub-section (1), the following sub-section shall be substituted, namely: - "(1) The market committee may accept a sum of money as decided by it
				from any person who has contravened any of the provisions of this Act, the rules or the byelaws, made thereunder by way of compounding of such contravention where the contravention consists of the failure to pay or the evasion of any fee, user charge, or other amount leviable and recoverable under this Act, the rules or the byelaws in addition to the fee, user charge or other amount leviable and recoverable as penalty, a sum of money not less than the amount of the fee or other amount and not more than two times the amount of fee or other amount."

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(1)	(2)	(3)	(4)	(5)
3	1976	President's Act No.27	The Gujarat Town Planning and Urban Development Act, 1976.	(1) In section 35, in sub-section (1), for the words "shall, on conviction, be punished with fine which may extend to fifty thousand rupees, and in the case of a continuing offence with a further fine which may extend to one thousand rupees for every day during which the offence continues after conviction for the first offence", the words "shall be liable to a penalty of fifty thousand rupees and in case of a continued contravention with a further penalty of one thousand rupees for every day during which the contravention continues after the first contravention" shall be substituted.
				(2) In section 35, in sub-section (2), for the words "shall, on conviction, be punished with fine which may extend to one thousand rupees, and in the case of a continuing offence, with a further fine which may extend to one hundred rupees for every day during which such offence continues after conviction for the first offence.", the words "shall be liable to a penalty of one thousand rupees, and in the case of a continuing contravention with a further penalty of one hundred rupees for every day during which such contravention continues after the first contravention." shall be substituted.
				(3) In section 36, in sub-section (6), for the words "shall, on conviction, be punished with fine which may extend to fifty thousand rupees, and in the case of a continuing offence, with a further fine which may extend to one thousand rupees for every day during which such offence continues after conviction for the first offence.", the words "shall be liable to a penalty of fifty thousand rupees and in the case of a continued contravention, with a further penalty of one thousand rupees for every day during which such contravention continues after the first offence" shall be substituted.

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(1)	(2)	(3)	(4)	(5)
				(4) In section 98, for the words "shall, on conviction, be punished with fine which may extend to five thousand rupees and the court shall, in such order of conviction, direct that if such contravention continues after the date of the order of conviction, a fine not exceeding one hundred rupees per day for the period during which the contravention continues.", the words "shall be liable to a penalty of five thousand rupees and in case of a continued contravention, with a further penalty of one hundred rupees per day for the period during which the contravention continues" shall be substituted.
				(5) After section 105, the following section shall be inserted, namely: -
				"105A. Composition of offence. –
				(1) In the event of contravention of any provision of the Act or the rules, the State Government may authorise, by notification in the Official Gazette any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections.
				(2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated.".
				(6) In section 111, in sub-section (2), for the words "shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine which may extend to one thousand rupees or with both", the words "shall be liable to a penalty of one thousand rupees" shall be substituted.

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(1)	(2)	(3)	(4)	(5)
4	1964	Guj. 34	The Gujarat Municipalities Act, 1963.	(1) In section 115, in sub-section (3), for the words "be punished with fine which may extend to fifty rupees", the words "be liable to pay a penalty which of five hundred rupees" shall be substituted;
				(2) In section 149, in sub-section (4), for the words "be punished with fine which may extend to one thousand rupees", the words "be liable to pay a penalty of five thousand rupees" shall be substituted;
				(3) In section 150, in sub-section (4), for the words "shall be punished with fine which may extend to three thousand rupees and, in case of a continuing contravention with an additional fine which may extend to twenty rupees for every day during which such contravention continues after the conviction for the first such contravention", the words "shall be liable to pay a penalty of five thousand rupees and, in case of a continuing contravention with an additional penalty of two hundred rupees for every day during which such contravention continues" shall be substituted;
				(4) In section 153, in sub-section (4), for the words "be punished with fine which may extend to one hundred rupees, and with further fine which may extend to ten rupees for every day on which the offence is continued unless the offence ceases to continue before the expiry of seven days from the date of the first conviction", the words "be liable to pay a penalty of one thousand rupees, and with further penalty which may extend to one hundred rupees for every day on which the contravention is continued unless the contravention ceases to continue before the expiry of seven days from the date of the first contravention" shall be substituted;
				(5) In section 155, in sub-section (7), for the words "be punished with fine which may extend to an amount of fifty per cent. of the cost of the construction, alteration, addition, or reconstruction,

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				as the case may be, or one thousand rupees, whichever is greater and in the case of a continuing contravention of any of the aforesaid provisions, he shall be liable to an additional fine which may extend to an amount up to one percent of the cost or ten rupees whichever is greater, for each day during which such contravention continues after conviction for the first such contravention", the words "be liable to pay a penalty which may extend to an amount of fifty per cent. of the cost of the construction, alteration, addition, or reconstruction, as the case may be, or five thousand rupees, whichever is greater and in the case of a continuing contravention of any of the aforesaid provisions, he shall be liable to an additional penalty of an amount up to one percent of the cost or one hundred rupees whichever is greater, for each day during which such contravention continues" shall be substituted;
				 (6) In section 157, in sub-section (5), for the words "be punished with fine which may extend to five hundred rupees, and in case of a continuing contravention or non-compliance, with an additional fine which may extend to ten rupees for everyday during which such contravention or non-compliance continues after the conviction for the first such contravention or non-compliance", the words "shall be liable to pay a penalty which may extend to five thousand rupees, and in case of a continuing contravention or non-compliance, with an additional penalty which may extend to one hundred rupees for everyday during which such contravention or non-compliance continues" shall be substituted; (7) In section 170, for the words "be punished with fine which may extend to one hundred rupees", the words "be liable to pay a penalty of one thousand rupees" shall be substituted;

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				(8) In section 171,-
				(i) in sub-section (1), for the words "shall on conviction be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(ii) in sub-section (2), in clause (b), for the words "shall, on conviction, be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(9) In section 176, in sub-section (3), in clause (b), for the words "shall be punished with fine which may extend to one hundred rupees; and if any such owner or occupier fails to remove any projection in respect of which he has been convicted under this section, he shall be punished with further fine which may extend to ten rupees", the words "shall be liable to pay a penalty of one thousand rupees; and if any such owner or occupier fails to remove such projection, he shall be liable to pay a further penalty which may extend to one hundred rupees" shall be substituted;
				(10) In section 184, in sub-section (1), for the words "be punished with fine which may extend to two hundred rupees", the words "be liable to pay a penalty of two thousand rupees" shall be substituted;
				(11) In section 185,-
				(i) in sub-section (1), for the words "shall be punished with fine which may extend to fifty rupees and with further fine which may extend to ten rupees for every day on which, such projection, encroachment, obstruction or deposit continues after the date of first conviction for such offence", the words "shall be liable to pay a penalty of five hundred rupees and with further penalty which may

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				extend to one hundred rupees for every day on which, such projection, encroachment, obstruction or deposit continues" shall be substituted;
				(ii) in sub-section (3), for the words "shall be punished with fine which may extend to two hundred rupees, and, in case of encroachment with further fine which may extend to twenty rupees for every day on which the encroachment continues after the date of first conviction for such offence", the words "shall be liable to pay a penalty of two thousand rupees, and, in case of encroachment with further penalty which may extend to two hundred rupees for every day on which the encroachment continues" shall be substituted;
				(12) In section 186, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees, and with further fine which may extend to twenty rupees for every day, or night, as the case may be, on which, such contravention continues, after the date of first conviction for such offence", the words "shall be liable to pay a penalty of one thousand rupees, and with further penalty of two hundred rupees for every day, or night, as the case may be, on which, such contravention continues" shall be substituted;
				(13) In section 187, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(14) In section 188, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees, and with further fine which may extend to twenty rupees for every day or night, as the case may be, on which such contravention continues, after the date

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				of the first conviction for such offence", the words "shall be liable to pay a penalty which may extend to one thousand rupees, and with further penalty of two hundred rupees for every day or night, as the case may be, on which such contravention continues" shall be substituted;
				(15) In section 191, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty which may extend to one thousand rupees" shall be substituted;
				(16) In section 192,-
				(i) in sub-section (1), for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(ii) in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(17) In section 193, for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(18) In section 194, for the words "shall be punished with fine which may extend to one hundred rupees and with further fine which may extend to ten rupees for every day, on which such offence is continued, after the date of the first conviction for such offence", the words "shall be liable to pay a penalty which may extend to one thousand rupees and with further penalty which may extend to one hundred rupees for every day, on which such offence is continued" shall be substituted;
				(19) In section 195, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred

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				rupees.", the words "shall be liable to pay a penalty of one thousand rupees." shall be substituted;
				(20) In section 196, in sub-section (1), for the words "shall be punished with fine which may extend to fifty rupees and with further fine which may extend to ten rupees for every day on which the failure to comply with the said notice is continued after the date of the first conviction for such offence", the words "shall be liable to pay a penalty of five hundred rupees and with further penalty of one hundred rupees for every day on which the failure to comply with the said notice is continued after the date of first contravention" shall be substituted;
				(21) In section 201, for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(22) In section 203, for the words "shall be punished with fine which may extend to fifty rupees and with further fine which may extend to ten rupees for every day on which the offence is continued after the date of the first conviction", the words "shall be liable to pay a penalty of five hundred rupees and with further penalty of one hundred rupees for every day on which the contravention continues after the date of first contravention" shall be substituted;
				(23) In section 204, for the words, letters and brackets "shall, on conviction, be punished-
				(a) for a first offence, with fine which may extend to two hundred rupees;
				(b) for any subsequent offence, with fine which may extend to five hundred rupees", the words, letters and brackets "shall be liable to pay –
				(a) for the first contravention, with a penalty of two hundred rupees;

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				(b) for any subsequent contravention, with a penalty of five hundred rupees" shall be substituted.
				(24) In section 205, for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(25) In section 206, in sub-section (2), for the words "shall be punished with fine which may extend to one hundred rupees and upon any subsequent conviction to one thousand rupees", the words "shall be liable to pay a penalty of one thousand rupees and upon any subsequent contravention to five thousand rupees" shall be substituted;
				(26) In section 207,
				(i) in sub-section (2), for the words "shall be punished with fine which may extend to fifty rupees", the words "shall be liable to pay a penalty of five hundred rupees" shall be substituted;
				(ii) in sub-section (3), for the words "shall be punished with fine which may extend to ten rupees", the words "shall be liable to pay a penalty of one hundred rupees" shall be substituted;
				(27) In section 208, in sub-section (2), for the words "shall be punished with fine which may extend to fifty rupees", the words "shall be liable to pay a penalty of five hundred rupees" shall be substituted;
				(28) In section 211, in sub-section (1), in clause (b), for the words and figures "Every animal and every article which is not of a perishable nature, if seized as aforesaid, shall be taken before a Magistrate.
				If it appears to the Magistrate upon sufficient evidence that any such animal or article is diseased or unsound or unwholesome or unfit for human food,

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				drink or medicine, the owner or person in whose possession it was found, not being merely a bailee or carrier thereof, shall, if in such case the provisions of section 273 of the Indian Penal Code, 1860 do not apply, be punished with fine which may extend to two hundred rupees and the Magistrate shall cause such animal or article to be destroyed or to be so disposed of as to prevent its being exposed for sale or use for human food or drink or medicine", the words "Every animal and every article which is not of a perishable nature, if seized as aforesaid, shall be taken before the officer authorised in this behalf.
				If it appears to the said officer upon sufficient evidence that any such animal or article is diseased or unsound or unwholesome or unfit for human food, drink or medicine, the owner or person in whose possession it was found, not being merely a bailee or carrier thereof, shall, if in such case the provisions of section 275 of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) do not apply, be liable to pay a penalty of two thousand rupees and the said officer shall cause such animal or article to be destroyed or to be so disposed of as to prevent its being exposed for sale or use for human food or drink or medicine" shall be substituted.
				(29) In section 213, in sub-section (3), for the words "shall be punished with fine which may extend to one hundred rupees and in the case of a continuing offence with additional fine which may extend to twenty rupees for each day during which such offence is continued after the date of the conviction for the first such offence", the words "shall be liable to pay a penalty of one thousand rupees and in the case of a continuing contravention with additional penalty, which may extend to two hundred rupees for each day during which such contravention continued after the date of the first such contravention" shall be substituted;

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				(30) In section 214, in sub-section (4), for the words "shall be punished with fine which may extend to one hundred rupees", the words "shall be liable to pay a penalty of one thousand rupees" shall be substituted;
				(31) In section 215, in sub-section (5), in clause (b), for the words "shall be punished with fine which may extend to one thousand rupees", the words "shall be liable to pay a penalty of five thousand rupees" shall be substituted;
				(32) In section 218, in sub-section (5), for the words "shall be punished with fine which may extend to twenty-five rupees", the words "shall be liable to pay a penalty of two hundred fifty rupees" shall be substituted;
				(33) In section 219, in sub-section (4), for the words "prescribe by rules a fine not exceeding one thousand rupees for every breach, and a further fine not exceeding fifty rupees", the words "prescribe by rules a penalty not exceeding five thousand rupees for every breach and a further penalty not exceeding five hundred rupees" shall be substituted;
				(34) In section 220, in sub-section (3), for the words "be punished with fine which may extend to two hundred rupees", the words "be liable to pay a penalty of two thousand rupees" shall be substituted;
				(35) In section 221,-
				(i) in sub-section (2), for the words "be punished with fine which may extend to five hundred rupees, and with further fine which may extend to seventy-five rupees for every day on which such use or permission of use is continued after the date of the first conviction", the words "shall be liable to pay a penalty of five thousand rupees, and with further penalty of seven hundred fifty rupees for every day on which such use or permission of use is

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(1)	(2)	(3)	(4)	(5)
				continued after the date of the first contravention" shall be substituted;
				(ii) in sub-section (4), for the words "be punished with fine which may extend to one hundred rupees, and with further fine which may extend to twenty rupees for every day on which such use is continued after the date of first conviction", the words "shall be liable to pay a penalty of one thousand rupees, and with further penalty of two hundred rupees for every day on which such use is continued after the date of first contravention" shall be substituted;
				(36) In section 222, in sub-section (3), for the words "be punished with fine which may extend to one hundred rupees", the words "be liable to pay a penalty of one thousand rupees" shall be substituted;
				(37) In section 223, for the words "be punished with fine which may extend to one hundred rupees", the words "be liable to pay a penalty of one thousand rupees" shall be substituted;
				(38) In section 224, in sub-section (3), for the words "be punished with a fine not exceeding ten rupees", the words "be liable to pay a penalty of one hundred rupees" shall be substituted;
				(39) In section 227, for the words "be punished with fine which may extend to one hundred rupees and with further fine which may extend to ten rupees", the words "be liable to pay a penalty of one thousand rupees and with further penalty of one hundred rupees" shall be substituted.
				(40) In section 228, for the words "be punished with fine which may extend to one hundred rupees and with further fine which may extend to ten rupees for every day on which act or omission continues after the date of the first conviction", the words "be liable to pay

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(1)	(2)	(3)	(4)	(5)
				a penalty of one thousand rupees and with further penalty of one hundred rupees for every date on which act or omission continues after the date of the first contravention" shall be substituted;
				(41) In section 231, for the words "be punished with fine which may extend to one hundred rupees", the words "be liable to pay a penalty of one thousand rupees" shall be substituted;
				(42) After section 269, the following section shall be inserted, namely: -
				"269A. Composition of offence. –
				(1) In the event of contravention of any provision of the Act or the rules, the State Government may authorise, by notification in the <i>Official Gazette</i> any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections.
				(2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated.".
				(43) In section 275, in sub-section (1), for the words and marginal note thereof "Fine may be imposed for infringement of by-laws and the municipality may with the like sanction, prescribe a fine not exceeding five hundred rupees for every infringement of any such bye-law", the words and marginal note thereof "Penalty may be imposed for infringement of by-laws and the municipality may with the like sanction, prescribe a penalty not exceeding five hundred rupees for every infringement of any such bye-law" shall be substituted.

Sr. No.	Year	No.	Short title			Amendments
(1)	(2)	(3)	(4)			(5)
5	1949	Bom. LIX	The Gujarat	(1)	In se	ection 343,-
			Provincial Municipal Corporations Act, 1949.		(i)	in sub-section (2), for clauses (a) and (b), the following clauses shall be substituted, respectively, namely: -
						(a) not exceeding five hundred rupees as the Transport Manager, with the approval of the Transport Committee may determine;
						(b) equivalent to ten times the ordinary single fare, whichever is less.
					(ii)	in sub-section (2A), for the words "to be punished for such offence with fine which may extend to fifty rupees.", the words "shall be liable to pay for such contravention a penalty of one hundred rupees and the maximum of five hundred rupees" shall be substituted.
				(2)	In se	ection 392,-
					(i)	in sub-section (1), for the words "be punished, for each such offence, with fine which may extend to the amount mentioned in that behalf in the second column of the said part", the words "be liable to pay a penalty for each such contravention of five hundred rupees for the sections mentioned in that behalf in the first column of the said part" shall be substituted;
					(ii)	for sub-section (2), the following sub-section shall be substituted, namely:-
						"(2) Whoever, -
						(a) contravens any provision of any of the sections, sub-sections or clauses mentioned in the first column of Part II of the table in Appendix II or of any regulation or order made thereunder, or,

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(1)	(2)	(3)	(4)		(5)
					(b) fails to comply with any requisition lawfully made upon him under any of the said sections, sub-sections or clauses,
					continues to contravene the said provision or to neglect to comply with the said requisition or fails to remove or rectify any work or thing done in contravention of the said provision, as the case may be, or fails to vacate any premises shall be liable to pay, for each day that he continues so to contravene, a penalty which may extend to the amount mentioned in that behalf in the first column of the said Part."
					(iii) in the marginal note, for the words "Certain offences punishable with fine", the words "Certain offences punishable with penalty" shall be substituted;
				(3)	In section 398, for the words "shall, on conviction, be punished with fine which may extend to", the words "shall be liable to pay a penalty" shall be substituted;
				(4)	In section 399, for the words "be punished, for each such offence, with fine which may extend to one hundred rupees and with further fine which may extend to twenty rupees for every day on which such contravention or failure continues after the first conviction", the words "be liable to pay, for each such contravention, a penalty of five hundred rupees, and with further penalty of one hundred rupees for every day on which such contravention or failure continues after the first contravention" shall be substituted;
				(5)	After section 402, the following section shall be inserted, namely: -
					"402A. Composition of offence. –
					(1) In the event of contravention of any provision of the Act or the rules, the Municipal Corporation

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(1)	(2)	(3)	(4)		(5)
					may authorise within three months of the coming into force of the Gujarat Jan Vishwas (Amendment of Provisions) Act, 2025 (Guj Of 2025), by notification in the Official Gazette any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections.
					(2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated.".
				(6)	for section 468, the following section shall be substituted, namely:-
					"468. Penalty for breach of rules, by- laws, regulations or standing orders In making rules under section 454 or by-laws, regulations or standing orders, the State Government, the Corporation, the Standing Committee or the Commissioner, as the case may be, may provide that for any breach thereof the person shall on contravention—
					(a) be liable to pay a penalty of five hundred rupees, and in the case of a continuing breach with penalty which may extend to twenty rupees for every day during which the breach continues, after contravention for the first breach,
					(b) be liable to pay a penalty of five hundred rupees for every day during which the breach continues, after receipt of written notice from the Commissioner or any municipal officer duly authorised in that behalf to discontinue the breach,

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(1)	(2)	(3)	(4)	(5)
				(c) in addition to the imposition of such penalty, be required to remedy the mischief so far as lies in his power.".
				(7) In Schedule A,-
				(1) in Chapter XI, in section 2, in subsection (2), in clause (c), for the words "shall, on conviction, be punished with fine which may extend to twenty rupees", the words "shall be liable to pay a penalty of minimum five hundred rupees, which may extend to fifty thousand rupees" shall be substituted;
				(2) in Chapter XIV, in section 26, in sub-section (4), for the words "shall be punished with fine which may extend, on a first conviction to one hundred rupees and, on a second or subsequent conviction to a sum amounting to double the amount of the fine imposed on the last preceding conviction", the words "shall be liable to pay a penalty of five thousand rupees on a first contravention and, on a second or subsequent contravention, a further penalty of one hundred rupees for every day during which the contravention continues" shall be substituted;
				(3) in Chapter XIX,-
				(i) in section 1,- (a) in clause (b), for the words "shall be punished, for each such offence, with fine which may extend to the amount mentioned in that behalf in the second column of the said table", the words "shall be liable to pay for each such contravention mentioned in that behalf, a penalty of five hundred rupees" shall be substituted;

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(1)	(2)	(3)	(4)	(5)
				(b) the second column of the table shall be deleted;
				(c) for the existing marginal note, the following marginal note shall be substituted, namely:-
				"Certain contraventions liable to penalty.";
				(ii) in section 2, -
				(A) the words "after being convicted of" shall be deleted;
				(B) for clauses (a) and (b), the following clauses shall be substituted, respectively, namely: -
				"(a) contravenes any provisions of the rules, sub-rules and clauses mentioned in the first column of the following table or any regulation made thereunder; or
				(b) fails to comply with any requisition lawfully made upon him under any of the said sections, sub-sections or clauses continues to contravene the said provisions or to neglect to comply with the said requisition, or fails to remove or rectify any work or thing done in contravention of the said provision, as the case may be
				shall be liable to pay, for each day that he continues to contravene, a penalty of one hundred rupees.";

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(1)	(2)	(3)	(4)	(5)
				(C) the second column of the table shall be deleted;
				(D) for existing marginal note, the following marginal note shall be substituted, namely:-
				"Continuing contraventions.".
				(8) In Appendix II,-
				(i) for the title "Fine which may be imposed", the title "penalty which may be imposed" shall be substituted.
				(ii) the second column of the table in Part I and Part II shall be deleted.
6	1962	Guj. XXIII	The Gujarat Industrial Development Act, 1962.	(1) In section 35, in sub-section (4), for the words "shall, on conviction, be punished with fine which may extend to two hundred rupees for every day", the words" shall be liable to pay a penalty of ten thousand rupees for every day" shall be substituted.
				(2) In section 36,-
				(a) in sub-section (1), for the words "shall, on conviction, be punished with fine which may extend to ten thousand rupees, and in the case of a continuing contravention, with a further fine which may extend to five hundred rupees for every day during which such offence continues after conviction for the first commission of the offence", the words "shall be liable to pay a penalty of fifty thousand rupees and in case of continuing contravention, with a further penalty of five hundred rupees for every day during which such contravention continues after contravention for the first commission" shall be substituted;
				(b) in sub-section (2), for the words "shall, on conviction, be punished with fine which may extend to five thousand rupees.", the words

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(1)	(2)	(3)	(4)	(5)
				"shall be liable to pay a penalty of twenty-five thousand rupees" shall be substituted.
				(3) In section 52, for the words "shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees or with both", the words "shall be liable to pay a penalty of fifty thousand rupees" shall be substituted.
				(4) In section 52A, for the words "shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to five hundred rupees or with both", the words "shall be liable to pay a penalty of twenty-five thousand rupees" shall be substituted.
				(5) In section 52B, for the words "shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to five hundred rupees or with both", the words "shall be liable to pay a penalty of twenty-five thousand rupees" shall be substituted.
				(6) In section 52C, for the words "shall, on conviction, be punished with fine which may extend to one thousand rupees", the words "shall be liable to pay a penalty of fifteen thousand rupees" shall be substituted.
7	2019	Guj. 22	The Gujarat Domestic Water Supply (Protection) Act, 2019.	 (1) In Schedule II, under item A, in column (4),- (i) for the words "Fine not exceeding rupees 2,000/-", the words "Penalty not exceeding five thousand rupees" shall be
				substituted; (ii) for the words "Fine not exceeding rupees 3,000/-", the words "Penalty not exceeding seven thousand rupees" shall be substituted.

Sr. No.	Year	No.	Short title	Amendments
(1)	(2)	(3)	(4)	(5)
8	1953	Bom. XL	The Gujarat Labour Welfare Fund Act, 1953.	(1) In section 17A, for the words "shall, on conviction, be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both", the words "shall be liable to pay a penalty of two lakh rupees" shall be substituted.
				(2) In section 17B, for the words "shall, on conviction, be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both", the words "shall be liable to pay a penalty of five lakh rupees" shall be substituted.
				(3) In section 17C,-
				(i) for clause (a), the following clause shall be substituted, namely: -
				"(a) for the first contravention, penalty of fifty thousand rupees; and";
				(ii) for clause (b), the following clause shall be substituted, namely: -
				"(b) for a second or subsequent contraventions, of penalty which may extend to one lakh rupees.";
				(iii) the proviso below clauses (a) and (b) shall be deleted.
				(4) After section 17E, the following section shall be inserted, namely: -
				"17F. Composition of offence. –
				(1) In the event of contravention of any provision of the Act or the rules, the State Government may authorize, by notification in the <i>Official Gazette</i> any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections.

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(1)	(2)	(3)	(4)		(5)
					(2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated.".
				(5)	In section 19,-
					(i) in sub-section (2), after clause (j), the following clause shall be inserted, namely: -
					"(ja) to notify inspectors for the recovery of penalties and Appellate Authority thereon."
					(ii) in sub-section (2A), for the words "shall be punishable with fine not exceeding two thousand rupees, and when the offence is a continuing one, with a daily fine not exceeding one hundred rupees during the continuance of the offence", the words "shall be liable to pay a penalty of two lakh rupees and when the contravention is continuing one, with a daily penalty of one thousand rupees during the continuance of the contravention" shall be substituted.
9	1947	Bom. XI	The Gujarat Industrial Relations Act, 1946.	(1)	In section 101, in sub-section (3), for the words and figures "shall, on conviction, be punishable with fine which may extend to Rs. 5,000" the words "shall be liable to pay a penalty of fifty thousand rupees" shall be substituted.
				(2)	For section 102, the following section shall be substituted, namely:-
					"102. Penalty for declaring illegal lock-out or illegal closureAny employer who has commenced a lock-out or a closure which a Labour Court holds or the Industrial Court has declared to be illegal shall, on contravention, be liable to a penalty of

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(1)	(2)	(3)	(4)	(5)
				60 days wages drawn by each workman in the case of the lock-out or the closure, as the case may be, being continued after the lapse of forty-eight hours after it has been held or declared to be illegal, with an additional penalty of five thousand rupees for every day during which such lock-out or closure continues after such contravention.".
				(3) In section 103, for the words and figures "shall, on conviction, be punishable with fine, which may extend to Rs. 10 and in the case of his continuing on strike or on stoppage, as the case may be, after the lapse of forty-eight hours after it is held or declared to be illegal, with an additional fine which may extend to Re. 1 per day for every day during which such strike or stoppage continues after such convicted subject to a maximum of Rs. 50.", the words "shall be liable to pay a penalty of two hundred rupees per day by each workman but not exceeding fifty thousand rupees in aggregate in the case of his continuing on strike or stoppage, as the case may be being continued after the lapse of forty-eight hours after it has been held or declared to be illegal" shall be substituted.
				(4) In section 104,- (a) for the words and figures "shall, on conviction, be punishable with imprisonment of either description for a term which may extend to three months, or with fine or with both", the words "shall be liable to pay a penalty of fifty thousand rupees" shall be substituted;
				(b) the proviso thereunder shall be deleted.(5) In section 105, for the words and figures "shall, on conviction, on a complaint made by the party who gave the information or produced the

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(1)	(2)	(3)	(4)	(5)
				document in such proceeding be punishable, with fine which may extend to Rs. 1,000" the words "shall be liable to pay a penalty of fifty thousand rupees on a complaint made by the party who gave the information or produced the document in such proceeding" shall be substituted.
				(6) In section 106,-
				(i) in sub-section (1), for the words and figures "shall, on conviction, be punishable with fine which may extend to Rs.5,000", the words "shall be liable to pay a penalty of two lakh rupees" shall be substituted;
				(ii) in sub-section (2), for the words and figures "shall on conviction, be punishable with imprisonment which may extend to three months, or for every day on which the contravention continues with fine which may extend to Rs.5,000, or with both" the words "shall be liable to pay a penalty of two lakh rupees" shall be substituted.
				(iii) in sub-section (3), for the words "The Court convicting" the words "The authority imposing penalty" shall be substituted.
				(7) In section 106A, for the words and figures "shall, on conviction, be punishable with fine which may extend to fifty rupees and in the case of continuing failure with an additional fine which may extend to fifty rupees for every day during which such failure continues", the words "shall be liable to pay a penalty of two lakh rupees" shall be substituted.
				(8) In section 106B, for the words "shall, on conviction, be punishable with fine which may extend to fifty rupees and in the case of a continuing failure, with an

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(1)	(2)	(3)	(4)	(5)
				additional fine which may extend to fifty rupees for every day during which such failure continues", the words "shall be liable to pay a penalty of two lakh rupees" shall be substituted.
				(9) In section 107, for the words and figures "shall, on conviction, be punishable with fine which may extend to Rs. 500 and in the case of a continuing contravention of such standing order, with an additional fine which may extend to Rs. 125 per day for everyday", the words "shall be liable to pay a penalty of fifty thousand rupees and in the case of a continuing contravention of such standing order, with an additional penalty which may extend to one thousand rupees per day for every day" shall be substituted.
				(10) In section 108, for the words and figures "shall on conviction, be punishable with fine which may extend to Rs.500", the words "shall be liable to pay a penalty of fifty thousand rupees" shall be substituted.
				(11) In section 109, for the words and figures "shall on conviction, if no other penalty is elsewhere provide by or under this Act for such contravention be punishable with fine which may extend to Rs. 100 and, in the event of such person having been previously convicted of an offence under this Act or any rule made thereunder with fine which may extend to Rs. 200", the words "shall be liable to pay a penalty of fifty thousand rupees, if no other penalty is elsewhere provided by or under this Act or any rules made there under, for such contravention" shall be substituted.
				(12) After section 118A, the following section shall be inserted, namely: -

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(1)	(2)	(3)	(4)	(5)
No.				(1) In the event of contravention of any provision of the Act or the rules, the State Government may authorise, by notification in the Official Gazette, any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections. (2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and any proceeding, if already taken, shall stand abated.". (1) For section 29, the following section shall be substituted, namely: - "29. Penalty for contravention of the provisions of the Act Whoever contravenes the provisions of this Act or the rules made thereunder shall, if no other penalty is elsewhere provided by or under this Act for such contravention, be liable to a penalty which may extend to fifty thousand rupees: Provided that, the total amount of penalty shall not exceed two thousand rupees per worker employed.".
				1 - 1
				 (i) in sub-section (1), for the words "shall, on conviction, be punished with fine which may extend to fifty thousand rupees", the words "be liable to a penalty of fifty thousand rupees" shall be substituted;

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(1)	(2)	(3)	(4)		(5)
				(i	for sub-section (2), the following sub-section shall be substituted, namely:-
					"(2) Whoever, wilfully refuses to produce on the demand of an Inspector any register or other document kept in pursuance of this Act or the rules made thereunder or prevents or attempts to prevent or does anything which he has reason to believe to prevent any person from appearing before, or being examined by, an Inspector acting in pursuance of his duties under this Act, shall be liable to pay a penalty of fifty thousand rupees:
					Provided that, total amount of penalty shall not exceed two thousand rupees per worker employed.".
				(3) I	n section 33,-
				((i) for sub-section (2), the following sub-section shall be substituted, namely: -
					"(2) The court of a Judicial Magistrate of the First Class shall try any offence punishable under this Act or the rules made thereunder.";
				((ii) for sub-section (3), the following sub-section shall be substituted, namely: -
					"(3) "Notwithstanding anything contained in the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) a Judicial Magistrate of First Class may impose penalties prescribed under this Act.".
11	1958	Bom. XL	The Gujarat Electricity Duty Act, 1958.	c n w	on section 9, for the words "shall, on conviction, be punished with fine which may extend to ten thousand rupees", the words "shall be liable to pay a penalty of ten thousand rupees" shall be substituted.

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(1)	(2)	(3)	(4)	(5)
		(3)	(4)	 (2) After section 10, the following section shall be inserted, namely: - "10A. Composition of offence (1) In the event of contravention of any provision of the Act or the rules, the State Government may authorise, by notification in the Official Gazette any officer to accept such amount from the defaulter as may be specified in such notification to permit the compounding of the said contravention under the said sections. (2) On payment of such sum as may be determined by the officer appointed under sub-section (1), no further proceedings shall be taken against the accused person in respect of the said offence and
				any proceeding, if already taken, shall stand abated.".

